

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:5965
ANSWERED ON:29.04.2015
VACANCIES IN CBI
Shetti Shri Raju alias Devappa Anna

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether a number of posts at senior level are lying vacant in Central Bureau of Investigation (CBI) adversely affecting the disposal of corruption cases expeditiously;
- (b) if so, the details thereof and the steps taken by the Government to fill up these vacant posts at the earliest;
- (c) whether the Supreme Court has reprimanded the Government in regard to the vacancies existing the CBI and stressed upon good intention and seriousness for ensuring timely disposal of corruption cases; and
- (d) if so, the details thereof along with the reaction of the Government thereto?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) & (b): As on 27/04/2015, only 5 (five) posts of Joint Director and above level officers are lying vacant in Central Bureau of Investigation (CBI). The occurrence of vacancies and their filling up is an ongoing process. The number keeps on varying depending on the induction, promotion, retirement and repatriation of the officers. With effective use and optimal deployment of existing personnel, the vacancies have not affected the performance of the CBI adversely. To fill up the vacancies, proposals for induction of officers at senior level in CBI complete in all respects are placed before the CBI Selection Committee for consideration without delay and on priority basis.

(c) & (d): Hon'ble Supreme Court in Criminal Appeal No (s). 88-93 of 2003 Central Bureau of Investigation Vs. Saurin Rasiklal Shah & Ors., was monitoring the vacancy position of CBI. Hon'ble Supreme Court has been informed about various steps being taken for filling up of vacancies in CBI at different levels.